

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 236

IA(Com.A)-111/2023

In

CP-231(ND)/2022

IN THE MATTER OF:

M/s. Raghav Bahl

Vs

Applied Life Pvt Ltd. & Ors.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 241/242

Order delivered on 08.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Prasanna S, Ms. Swati Arya and
Mr. Yuvraj Singh Rathore, Advocates.

For the Respondent

: Adv. Shyel Trehan and Adv. Pranav Sarthi
For R1 and R2
Mr. Neelam Phukan, Mr. Sumit Roy, R-30.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **17.07.2023**.

Sd/-
(Court Officer)